

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 322 of 2018 IN**  
**DFR NO. 278 OF 2018**

**Dated: 16<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>Chemplast Sanmar Limited</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Tamil Nadu Generation and Distribution Corporation Ltd. &amp; Anr.</b>	....	<b>Respondent(s)</b>
<b>Counsel for the Appellant(s)</b>	:	<b>Mr. Anand Ganesan</b> <b>Ms. Neha Garg</b>
<b>Counsel for the Respondent(s)</b>	:	<b>Mr. S. Vallinayagam for R-1</b>

**ORDER**

**(IA No. 322 of 2018 - For Condonation of Delay)**

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant submitted that there is a delay of 119 days in filing the Appeal which has been explained satisfactorily and sufficient cause has been made on application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, place on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and going through the reasoning given in the application explaining the delay in filing of the appeal, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 322 of 2018 for delay in filing the Appeal is allowed.

**DFR NO. 278 OF 2018**

List this matter for admission on 26.04.2018, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*js/vt*